

NOTICE

It is for information of all concerned that ‘**Consent**’ in the form of applications were invited from professionals (viz., Advocates, Engineers and Chartered Accountants), for possible selection as Arbitrators for adjudicating disputes arising within the jurisdiction of Andaman & Nicobar Islands. A notice to that aforesaid effect was published in the official website of Calcutta High Court on December 10, 2024.

The applications which have been received by the office of the undersigned from different candidates pursuant to the aforesaid notice, who have expressed their willingness to act as an Arbitrator, were placed before the Hon’ble Committee, specifically constituted for the aforesaid purpose. The Hon’ble Committee after meticulous scrutinization of all the applications and documents annexed with such applications and after careful consideration of the competency and experience, as stated by each candidate in their respective applications, has been pleased to recommend the names of following persons for inclusion in the panel of Arbitrators for adjudicating the disputes arising within the jurisdiction of Andaman & Nicobar Islands. The recommendation so made by the Hon’ble Committee has been further approved by the Hon’ble The Chief Justice, with the following names:-

<i>Sl. No.</i>	<i>Name</i>	<i>Qualification</i>	<i>Address with email</i>	<i>Contact No.</i>
1	MANISH CHADDA	BE (CIVIL), LLB.	No.1, Gurudwara Sarai, Dr. Diwan Singh Gurudwara, Abardeen, Port Blair, A&N Islands. PIN – 744101. manish.chadda@gmail.com	9679584862
2	TERENCE D’CRUZ	BE (CIVIL), LLB.	House No. 48/7, M.A. Road, Phoenix Bay, Port Blair – 744102, South Andaman, Andaman & Nicobar Islands. terencedcruzpb@gmail.com	9434280643
3	GOPALA BINNU KUMAR	BA, LLB.	Bathu Basti, P.O. Garacharma, Near Bathu Basti Post Office, Sri Vijaya Puram, South Andaman, Andaman & Nicobar Islands PIN – 744 105. advtbinnu@gmail.com	9434260606/ 9933226945
4	MOHAMMED TABRAIZ	BA, LLB.	MB 11 Foreshore Road, Haddo, Port Blair, PIN – 744102. mttabraiz@gmail.com	9933224848

It is further notified to all the above concerned that it was further decided by the Hon’ble Committee as follows: –

That the above list is only for the purpose of providing a guidance to the concerned Court, taking up matters under section 11 of the Arbitration & Conciliation Act, 1996, pertaining to matters of the Circuit Bench of the Calcutta High Court at Port Blair and the above list does not confer any special right on any of the person, appearing on the list to be assured of being appointed as Arbitrator in general and/or in any specific case.

This is for information of all concerned.

By Order,

Sd/- Debaprasad Nath

Registrar, High Court,
Original Side, Calcutta.

Dated, Calcutta,
The January 31, 2025.